

Region	SEB/ED	1990-91	1991-92	1992-93
Western Region	1. Gujarat	23.71	23.56	21.41
	2. Madhya Pradesh	24.94	25.08	21.23
	3. Maharashtra	18.06	18.40	16.17
	4. D&N Haveli	17.69	19.66	14.75
	5. Goa	24.97	23.78	22.04
	6. Daman & Diu	16.85	15.90	15.18
Southern Region	1. Andhra Pradesh	22.43	19.70	19.16
	2. Karnataka	20.11	19.88	18.70
	3. Kerala	21.67	21.67	21.15
	4. Tamil Nadu	18.74	18.63	17.50
	5. Lakshadweep Isls.	18.62	17.43	18.79
	6. Pondicherry	19.20	18.00	15.64
Eastern Region	1. Bihar	21.09	23.19	20.50
	2. Orissa	25.29	24.65	25.00
	3. Sikkim	24.53	25.89	22.30
	4. West Bengal	21.81	22.26	22.04
	5. A&N Islands	19.83	21.66	22.96
North-Eastern Region	1. Assam	24.10	21.76	21.30
	2. Manipur	28.02	24.43	19.50
	3. Meghalaya	11.80	11.49	10.79
	4. Nagaland	26.08	23.14	32.46
	5. Tripura	29.59	31.96	29.39
	6. Arunachal Pradesh	19.99	28.20	34.64
	7. Mizoram	29.63	34.95	28.03
ALL INDIA		22.89	22.83	21.80

NOTE : The lower T&D losses figures in respect of Meghalaya are due to Bulk sale of energy to the Neighbouring states.

राष्ट्रीय कृषि और ग्रामीण विकास बैंक से विद्युत करषा एककों को वित्तीय सहायता

4498. श्रीमती चन्द्रिका अनिलदल जैन : क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में राष्ट्रीय कृषि और ग्रामीण विकास बैंक की पुनर्वित्त योजनाओं के अन्तर्गत विद्युत करषा एककों को वित्तीय सहायता दी गयी है / अबदा दिये जाने का विचार;

(ख) यदि हां, तो पिछले वर्ष के दौरान राष्ट्रीय कृषि और ग्रामीण विकास बैंक और भारतीय औद्योगिक विकास बैंक द्वारा इन एककों को कितनी धनराशि की वित्तीय सहायता उपलब्ध करायी गयी और आने वाले वर्ष के दौरान कितनी वित्तीय सहायता दिये जाने का प्रस्ताव है और

(ग) यदि उपर्युक्त भाग (क) का उत्तर ना हो, तो इसके क्या कारण है ?

विद्युत मंत्रालय में राज्य मंत्री (श्री पी० वी० रंगैया नायडू) : (क) से (ग) सूचना एकल की जा रही है और सभा पटल पर रख दी जायेगी ।

Tehri Oustees

4499. SHRI O. P. KOHLI : Will the Minister of POWER be pleased to state :

(a) whether Government's attention has been drawn to the news item published in the Indian Express, dated the 12th March, 1994 stating that Tehri Oustees are stuck in misery ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) The Project affected rural families are being settled in fully developed colonies with cultivable agricultural plots and have been provided amenities like drinking and irrigation water, pucca roads, electricity, schools, primary health services and community facilities. The land at Bhaniawala where 689 families have been resettled is fertile and good crops are being harvested. Occasionally, some problems do arise due to break-down of water supply pump-sets, etc. which are attended to and alternate water supply arrangements through tankers are made.

Members of oustee families are given preference in the matter of employment subject to their meeting prescribed qualifications and standards. A total of 978 persons constituting 59.3% of the total strength of employees of the Tehri Hydro Development Corporation are from Garhwal and 229 persons employed are from fully affected families. As regards the land occupied by the Airport Authorities for Civil Airport, the matter has been taken up for getting it vacated for allotment to the oustees.

Administrative Staff College of India, Hyderabad, one of the premier Institutes in India was assigned to study the socio-economic conditions of the project affected families after considering other possible agencies. It is not correct to state that the study was entrusted on the basis of a 'desirable' report.

गुजरात में विद्युत परियोजनाओं के लिए केन्द्रीय सहायता

4500. श्री चिमनभाई हरिभाई शुक्ल : क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने चालू वित्तीय वर्ष के दौरान गुजरात की किन-किन प्रमुख परियोजनाओं के लिए केन्द्रीय सहायता कोष से योजनावार कितना-कितना प्रावधान किया है और उसका व्योरा क्या है;

(ख) क्या राज्य सरकार ने चालू वित्तीय वर्ष के दौरान अतिरिक्त धनराशि, आवंटित करने के लिये कोई प्रस्ताव प्रस्तुत किया है; और

(ग) यदि हां, तो संबंधी व्योरा क्या है ?

विद्युत मंत्रालय में राज्य मंत्री (श्री पी. वी. रंगैया नायडू) : (क) राज्यों की केन्द्रीय सहायता का आवंटन ब्लॉक ऋण/अनुदानों के रूप में संशोधित शाङ्गिल फार्मूले के आधार पर किया जाता है तथा

आवंटन विभिन्न परियोजनाओं/कार्यक्रमों के लिए नहीं किया जाता है।

(ख) और (ग) गुजरात सरकार से अतिरिक्त निधियों के आवंटन हेतु कोई भी प्रस्ताव प्राप्त नहीं हुआ है।

Crisis in Heavy Engineering Corporation

4501. SHRI VIRENDRA KATARIA : Will the Minister of POWER be pleased to state :

(a) whether it is a fact that the giant public sector company, Heavy Engineering Corporation has plunged into crisis following disconnection of power supply by Bihar State Electricity Board; and

(b) what steps have been taken to prevent the recurrence of such situation ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU) : (a) and (b) BSEB had sent a Notice on 14-2-94 indicating that an amount of Rs. 18.88 crores which included current bill for January 94 amounting to Rs. 2.33 crores and arrears of Rs. 16.55 crores should be paid by Heavy Engineering Corporation (HEC) by 28-2-94 failing which power supply would be disconnected. BSEB and Government of Bihar officials were briefed about the critical financial position of HEC and were requested to defer disconnection assuring payment of Rs. 2 crore by HEC before 15-3-94. However, power supply was disconnected on 9-3-94 at 8 AM. Power was restored at 5 PM on 11-3-94 only after HEC made payment of Rs. 2 crore on 11-3-94 in the afternoon. Under the circumstances, HEC also filed a Writ Application in Patna High Court, Ranchi Branch for settling the dispute and restraining BSEB from disconnecting power supply to HEC. Writ petition was heard by Court on 5-4-94 and the Honourable Court passed the order restraining BSEB from disconnecting the power supply to HEC and directed HEC to pay Rs. 1 crore within one month. The Court had further ordered that HEC should go on paying Rs. 30 lakhs per month from May 94 till the claim of Rs. 3 crores of BSEB is met. This would be subject to adjustment as per the award of Arbitration/decision of the Court. HEC has also been directed to pay the current monthly